

S.L. NO. 10/25

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA,

ORIGINAL APPLICATION NO.135 OF 2023/EZ

(Under Section 18(1) read with Sections 14, 15 of National Green
Tribunal Act. 2010)



In the matter of :

Mousri Jana

.....Applicant

Versus

The State of West Bengal & Ors.

.....Respondents

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25 SEP 2025

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA,

ORIGINAL APPLICATION NO.135 OF 2023/EZ

(Under Section 18(1) read with Sections 14, 15 of National Green
Tribunal Act. 2010)

In the matter of :

Mousri Jana,

daughter of Mr. Nitai Jana

78/1, Baruipara Lane, Police
Station – Dakshineswar, Post Office
– Alambazar, Kolkata – 700035.

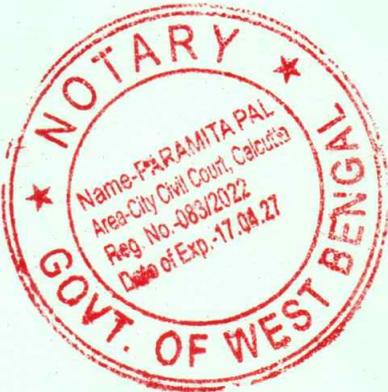
.....Applicant

-Versus-

1. The State of West Bengal, service
through the Principal Secretary,
Department of Environment,
Pranisampad Bhawan, 5th Floor,
Block LB-II, Salt Lake, Sector – III,
Bidhannagar, Kolkata – 700106;

Email : psey.env-wb@gov.in

2. West Bengal Pollution Control
Board, service through the
Chairman, Paribesh Bhawan, 10A,



Block - LA, Sector -III,
Bidhannagar, Kolkata - 700106.

Email : chrnmn.wbpcb-wb@bangla.gov.in

3. Member Secretary, West Bengal
Pollution Control Board, Paribesh
Bhawan, 10A, Block - LA, Sector-III,
Bidhannagar, Kolkata - 700106.

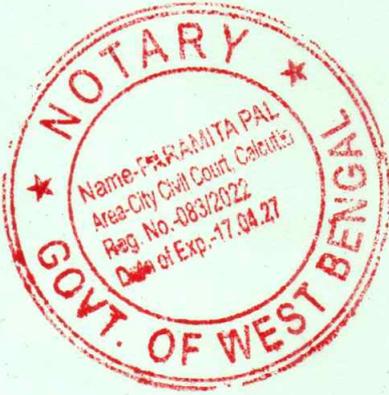
Email : ms.wbpcb-wb@bangla.gov.in

4. West Bengal Fisheries
Department, service through the
Secretary, having office at Benfish
Tower, 8th Floor, 31, GN Block, Salt
Lake, Sector -V, Kolkata - 700091.

Email : prsecy.fisheries@gmail.com

5. Block Land and Land Reforms
Officer, Block - Canning-I, Post
Office - Canning Town, Police
Station - Canning, near Canning
Bazar, Baruipur Canning Road,
Malda, District - South 24 Parganas,
PIN - 743329.

Email : bdocng12014@gmail.com



6. The Executive Officer, Canning-I
Panchayat Samity, Canning, South
24 Parganas, Pin - 743329.

Email : sdocan@gmail.com

7. The Sub-Divisional Officer,
Canning, Canning-Basanti Road,
Matla, Post Office - Canning Town,
District - South 24 Parganas, West
Bengal, Pin - 743329.

Email : sdocan@gmail.com

8. Pradhan, Canning -I, Gram
Panchayat, Post Office - Canning,
Police Station - Canning, PIN -
743329.

Email : sdocan@gmail.com

9. District Magistrate, South 24
Parganas, having office at Alipore,
South 24 Parganas, Kolkata -
700027.

Email : dm.s24pgs@gmail.com

10. Secretary Land Reforms and
Revenue, Department of Land



Reforms, having office at Nabanna,
325, Sarat Chatterjee Road,
Mandirtala, Shibpur, Howrah -
711102.

Email : seclr@wb.gov.in

.....Respondents

11. Uttam Das,

son of Late Bihari Lal Das,

of Village - Mithakhali, Post Office -

Canning Town, Police Station -

Canning, Sub-Registry Office -

Matla, District - South 24 Parganas,

Pin - 743329.

12. Pallab Sardar, son of Pranab

Sardar, of Village - Mithakhali, Post

Office and Police Station - Canning,

District - South 24 Parganas, Pin -

743329.

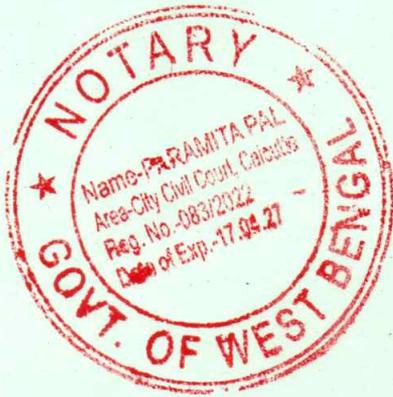
13. Ayan Sardar,

Son of Gopal Sardar, Nationality -

Indian, by faith - Hindu, Profession

- Business, of Village - Mithakhali,

Post Office and Police Station -



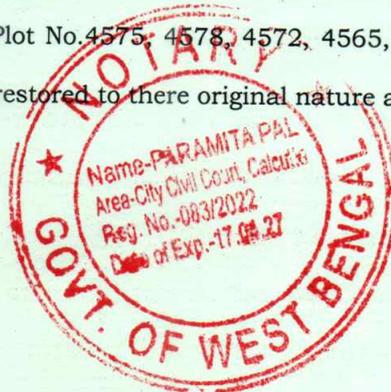
Canning, District - South 24
Parganas, Pin - 743329.

....Added Respondents

**Additional Affidavit-in-reply to the compliance Report by the
District Magistrate, South 24 Parganas, Government of West Bengal.**

I, Mousri Jana, daughter of Mr. Nitai Jana, aged about 28 years, by faith -Hindu, by Profession- Practicing Lawyer, residing at 78/1, Baruipara Lane, Police Station - Dakshineswar, Post Office - Alambazar, Kolkata - 700035, do hereby solemnly affirm and say as follows:-

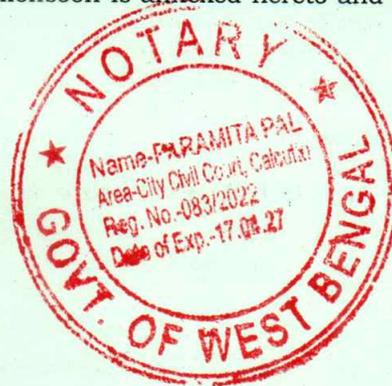
1. That the matter was filed by the petitioner to address the problem of ecological impacts of indiscriminate filling up of ponds/Beels (Larger Ponds) making a natural water channel mainly in and around the Matla River and partially also of Vidhyadhari River which is a contributory River to Matla River.
2. That on 21st October, 2024 the Block Land and Land Reforms Officer, Canning -I vide Memo No.3259/SDO/CNG as well as Block Development Officer vide Memo No.2541/BDO/CNG-I dt. 22ndOctober, 2024 stated that some plot in an around that area has been restored but some of them could not be completed due to different reason. However, in the 3rd and final compliance report dated 2nd April 2025 it is mentioned that all 6 plots being LR Plot No.4575, 4578, 4572, 4565, 4566 & 4546 has now been completely restored to there original nature and character.



3. That from the photographs attached with the final compliance report dated 2nd April 2025 it can be clearly seen that in the name of the restoration the respondent Government authorities has done perfunctory work and to hoodwink this Hon'ble Tribunal efforts has been made to show and some shallow excavation has been done and no measures of the depth has been given of the ponds which are interconnected to this Hon'ble Tribunal and if given, it would have been clear that the depths of the excavation is 2 to 4 feet. Whereas, before filling up, those interconnected ponds were 8 to 10 feet deep, and were connected to each other till the Matla River through sluice gate.

4. The interconnection of the pond is a sine qua none as your petitioner has already stated that the downward stream of the already filed up Marla River bank causes inundation of the entire area at the time of monsoon and this ponds/beels which were interconnected was natural water disperser of Canning-I area, which has been clogged by indiscriminate filing up of natural water resources, such as the ponds and Beels/ Jheels (Larger ponds) for which the ecological balance of the area has already been destroyed.

The photocopy of Google map is annexed hereto show the extent of clogging in the area just before monsoon is annexed hereto and marked as Annexure "A".



5. That short sighted and lackadaisical work of the District Magistrate and Block Land and Land Reforms Officer and Block Development Officer has not at all addressed the problem and it will take only 2 to 3 days to fill up those ponds by any entity and an entire area will be inundated in the monsoon season.

6. That the persons responsible are land mafia's in the area filling up ponds. They will change the nature of the land anytime they may find any opportunity, until the ponds are excavated for at least 8 to 10 feet and are interconnected and ultimately connected with the Matla River.

7. It is pertinent to mention here that the distance of the waterbodies are 2300 feet from the river junctions of Matla and Bidhyadhari which is untrue. The true distance is near about 300 to 400 feet.

8. The hand drawn Mouza map shown in the compliance report states that it in itself says not to scale, which itself is an evidence of disregard to the established principals of law, in as much as, the respondent authorities who are comprised of the highest bodies of land does not have proper mouza maps to show before This Hon'ble Tribunal.

9. Your petitioner states that even a simple glance of google map just after the monsoon shows how are the condition of Dag no.s 3675 (4575) and Dag No. 3672(4572).



A photocopy of the Google earth map is annexed hereto and marked as Annexure "B" .

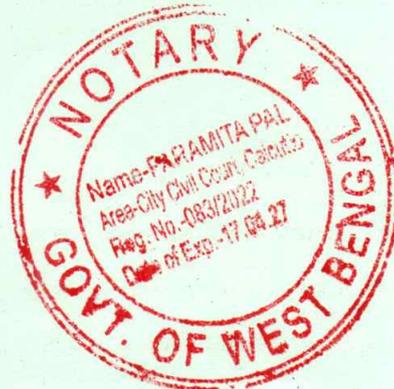
10. Your petitioner states that a glance at Annexure C by this Hon'ble tribunal shall be enough to show the position of the river along with a creek which might be enough to decide the matter by this Hon'ble Tribunal.

A Google earth map is annexed here as Annexure "C".

11. It appears from that the direction of this Hon'ble tribunal that the respondents has not at all done what was to be done.

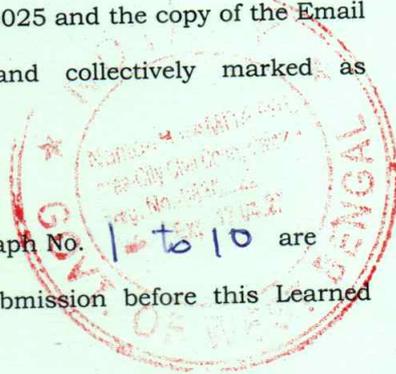
12. That RS plot 3665 (LR 4565) and 3666 (4566) has no water even after the monsoon, the excavation is so shallow. The Rs 3672 (4572) has been filled already as no proper excavation was done. The plot 3675 (4575) is also been filled.

13. That as per the direction of the Learned Tribunal the petitioner filed this re-joinder to the compliance Report by the District Magistrate, South 24 Parganas, Government of West Bengal in the form of affidavit which was already served before the Learned advocate appearing on behalf of the respondents.



Photocopy of the order dated 26.08.2025 and the copy of the Email sending report are annexed hereto and collectively marked as annexure "D".

14. That the statements made in paragraph No. 1 to 10 are knowledge and rest are my humble submission before this Learned Tribunal.



Moushi Jana

DEPONENT

Prepared in my office

Taneta Guroy

Advocate

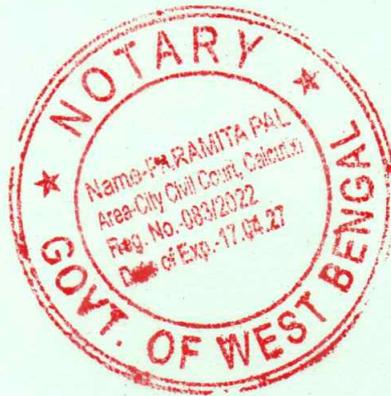
Identified by me

Taneta Guroy

Advocate

Solemnly affirmed and declared
Before me on identification

Pld
PARAMITA PAL
City Civil Court
Kolkata
Reg No 173/2025



25 SEP 2025

Annexure - 'A'

10



3666

3665

3672

3675

3675

3678

3678

3680

Honey jewellery
হানি জুয়েলারি
Jewelry store

Rabin

ngore Rd



Annexure - 'B'

11

se



3666

3665

3672

3675

3675

3678

3678

3680



Honey
হানি জুয়ে



B

Annexure - c

12



Old Post Office Rd

Mistry House
মিস্ট্রি হাউস

Post Office Passport
Seva Kendra
পোস্ট অফিস পাসপোর্ট
সেবা কেন্দ্র

Item No.10

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.135/2023/EZ

Mousri Jana

Applicant(s)

Versus

State of West Bengal & Ors.

Respondent(s)

Date of hearing: 26.08.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Tanuta Guray, Advocate for the applicant (through VC).

For Respondent(s) : Mr. Rajib Ray, Advocate for Respondents No.1,4,5,7,9 and 10 (through VC).
Mr. Dipanjan Ghosh, Advocate for Respondents No.2 and 3 (through VC).
None for Respondents No.6, 8, 11, 12 and 13.

ORDER

1. Mr. Tanuta Guray, learned counsel for the applicant seeks four weeks time for filing rejoinder.
2. Rejoinder may be filed by the applicant within four weeks.
3. List on 17.11.2025 for final hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

August 26, 2025,
Original Application No.135/2023/EZ
SKB



TANUTA GURAY

Advocate
High Court, Calcutta
Bar Association Room No.16

Residence & Chamber :

4/2B, Raja Rajendra Lal Mitra
Road, Kolkata – 700085
(M) : 9874456180
Email : tanutaguray83@gmail.com

Date : 25.09.2025

To

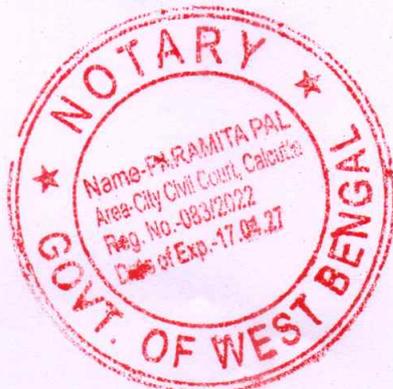
1. Mr. Nayan Chand Bihani,
Senior advocate,
High Court, Calcutta
2. Mr. Rajib Ray
Advocate
3. Mr. Dipanjan Ghosh
Advocate
4. The District Land and Land Reforms
Officer, South 24 Parganas
5. Masud Karim
Advocate
High Court, Calcutta

Sub : **Original Application No.135 of 2023/EZ**
Mousri Jana
.....Applicant
- Versus-
The State of West Bengal & Ors.
.....Respondents

Respected Sir,

Enclosed please find herewith a scan copy of the Additional Affidavit-in-Reply to the compliance Report by the District Magistrate, South 24 Parganas, Government of West Bengal along with all annexures are annexed herewith which will be taken up before The Learned National Green Tribunal, or soon thereafter as and when the business of the Learned Tribunal permits.

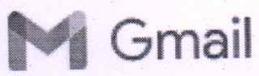
Thanking you,



Yours faithfully

Tanuta Guray
Advocate

15



Tanuta Guray <tanutaguray83@gmail.com>

NGT Rejoinder Mousri Jana

1 message

Thu, Sep 25, 2025 at 2:27 PM

Tanuta Guray <tanutaguray83@gmail.com>
To: dllro.s24pgs@gmail.com, nayanbihani bihani <nayanbihani@gmail.com>, dpnjngsh0@gmail.com, "Rajib Ray, Advocate" <rajib.ray.official23@gmail.com>, masud.karim.1000@gmail.com

Please find the Attachment

Mousri Jana.pdf
3627K

